



**THE
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No. 811

**10 Kartik, 1938 (S)
Ranchi, Wednesday, 1st November, 2017**

COMMERCIAL TAXES DEPARTMENT

NOTIFICATION

24th October, 2017

S.O. No. 116 - Dated- 1st November, 2017 -- In exercise of the powers conferred by section 164 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017), the State Government hereby makes the following rules further to amend the Jharkhand Goods and Services Tax Rules, 2017, namely:-

1. These rules may be called the Jharkhand Goods and Services Tax (Tenth Amendment) Rules, 2017.
2. In the Jharkhand Goods and Services Tax Rules, 2017, –
 - (i) in rule 89, in sub-rule (1), for third proviso, the following proviso shall be substituted, namely:-

“Provided also that in respect of supplies regarded as deemed exports, the application may be filed by, -
 - (a) the recipient of deemed export supplies; or
 - (b) the supplier of deemed export supplies in cases where the recipient does not avail of input tax credit on such supplies and furnishes an undertaking to the effect that the supplier may claim the refund”;
 - (ii) in rule 96A, in sub-rule (1), in clause (a), after the words “after the expiry of three months”, the words “, or such further period as may be allowed by the Commissioner,” shall be inserted;
 - (iii) in **FORM GST RFD-01**,
 - (a) for “**Statement-2**”, the following Statement shall be substituted, namely:-

“Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

(Amount in Rs.)

Sr. No.	Invoice details			Integrated tax		Cess	BRC/ FIRC		Integrated tax and cess involved in debit note, if any	Integrated tax and cess involved in credit note, if any	Net Integrated tax and cess (6+7+10-11)
	No.	Date	Value	Taxable value	Amt.		No.	Date			
1	2	3	4	5	6	7	8	9	10	11	12
											”;

(b) for “**Statement-4**”, the following Statement shall be substituted, namely:-

“Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

GSTIN of recipient	Invoice details			Shipping bill/ Bill of export/ Endorsed invoice by SEZ		Integrated Tax		Cess	Integrated tax and cess involved in debit note, if any	Integrated tax and cess involved in credit note, if any	Net Integrated tax and cess (8+9+10-11)
	No.	Date	Value	No.	Date	Taxable Value	Amt.				
1	2	3	4	5	6	7	8	9	10	11	12
											.”

3. This notification shall be deemed to be effective from 18th October, 2017.

[File.No Va Kar / GST / 04/ 2017]

By the order of the Governor of Jharkhand,

K. K. Khandelwal,
Principal Secretary-cum Commissioner.

Note:- The principal rules were published in the Jharkhand Gazette vide S.O No. 28/2017-State Tax, dated the 20th June, 2017 and last amended vide S.O No.115/2017-State Tax, dated the 25th October, 2017.

वाणिज्य-कर विभाग

अधिसूचना

24 अक्टूबर, 2017

एस० ओ०- 116 दिनांक 1 नवम्बर, 2017-- झारखण्ड सरकार, झारखण्ड माल और सेवा कर अधिनियम, 2017 (2017 का 12) की धारा 164 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए झारखण्ड माल और सेवा कर नियम 2017 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. इन नियमों का संक्षिप्त नाम झारखण्ड माल और सेवा कर (दसवां संशोधन) नियम 2017 है ।

2. झारखण्ड माल और सेवा कर नियम 2017 में,

(i) नियम 89 के उप नियम (1) में, तीसरे परंतुक के स्थान पर निम्नलिखित परंतुक रखा जाएगा, अर्थात् :-

“परंतु यह भी कि समझे गए निर्यातों के रूप में मानी गई पूर्तियों की बाबत, आवेदन निम्नलिखित द्वारा फाइल किया जा सकेगा, --

(क) समझी गई निर्यात पूर्तियों का प्राप्तिकर्ता ; या

(ख) उन मामलों में जहां प्राप्तिकर्ता ऐसी पूर्तियों पर इनपुट कर प्रत्यय का लाभ नहीं लेता है और इस आशय का वचनबंध देता है कि पूर्तिकर्ता प्रतिदाय का दावा कर सकेगा, वहां समझी गई निर्यात पूर्तियों का पूर्तिकर्ता”;

(ii) नियम 96क के उपनियम (1) के खंड (क) में, “तीन मास की समाप्ति के पश्चात्” शब्दों के पश्चात्, “या ऐसी अतिरिक्त अवधि जो आयुक्त द्वारा अनुज्ञात की जा सकेगी,” शब्द अंतःस्थापित किए जाएंगे ;

(iii) प्ररूप जीएसटी आरएफडी - 01 में,

(क) “विवरण 2” के स्थान पर निम्नलिखित विवरण रखा जाएगा, अर्थात् :-

“विवरण 2 [नियम 89 (2) (ग)]

प्रतिदाय का प्रकार :- कर के संदाय के साथ सेवाओं का निर्यात

3. यह अधिसूचना 18 अक्टूबर, 2017 से प्रवृत्त होगी ।

[सं.सं .वा०कर/जी०एस०टी०/04/2017]

झारखंड राज्यपाल के आदेश से,

के० के० खण्डेलवाल,

प्रधान सचिव-सह-आयुक्त ।

(टिप्पणी : मूल अधिसूचना, झारखंड के राजपत्र, अधिसूचना एस०ओ० 28, दिनांक 20 जून, 2017 को प्रकाशित हुई थी एवं पिछली बार उस में संशोधन अधिसूचना एस०ओ० 115 दिनांक 25 अक्टूबर, 2017 के अनुसार हुआ था ।
